

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**JAMMU BENCH, JAMMU**

**Hearing through video conferencing**

**Transfer Application No. 62/1338/2020**  
**(swp.No.1178/2012)**

**Tuesday, this the 27<sup>th</sup> day of October, 2020**

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed Member (A)**

Abdul Aziz, aged 45 years, S/o. Late Mussa Mohammad,  
R/o. Shay Leh Ladakh.

..... **Applicant**

**(By Advocate : Mr. Sajad A. Geelani – Not present)**

**V e r s u s**

1. State of J&K through Commissioner Secretary to Govt. Health Department, Civil Secretariat, Srinagar.
2. Ladakh Autonomous Hill Development Council, Leh through Deputy Commissioner, Leh.
3. Director Health, Kashmir.
4. Chief Medical Officer, Leh.
5. Medical Superintendent, SNM Hospital, Leh.

..... **Respondents**

**(By Advocate : Mr. Rajesh Thapa, DAG)**

**O R D E R (Oral)****Hon'ble Mr. Justice L. Narasimha Reddy, Chairman -**

The applicant herein filed SWP.No.1178/2012, before the Hon'ble High Court of Jammu & Kashmir, challenging an order dated 31.05.2012, through which he was transferred along with others to different places. The Writ Petition has since been transferred to this Tribunal on re-organization of the State of Jammu & Kashmir, and renumbered as TA.No.1338/2020.

2. We heard Mr.Sajad A. Geelani, learned counsel for the applicant and Mr.Rajesh Thapa, learned Dy.Advocate General, for the Respondents.

3. The challenge in the Writ Petition was to an order of transfer passed way back in 2012. No interim order was passed, and as a result, the applicant had joined the place to which he has been transferred. 8 years have elapsed since then. Nothing remains to be decided at this stage.

4. The TA is, therefore, dismissed. There shall be no order as to costs.

**(MOHD. JAMSHED)  
MEMBER (A)**

**(JUSTICE L. NARASIMHA REDDY)  
CHAIRMAN**

DSN